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Power Connection Holders

1669. SHRI JAGDISH PRASAD MATHUR: Will the Minister of ENERGY be pleased to state:

- (a) whether interest on the security deposits is being regularly credited to the accounts of the power connection holders for industrial and commercial purposes as required under the rules by the Delhi Electric Supply Undertaking;
- (b) what has been the number of industrial and commercial power connection holders in Delhi during 1979, 1980 and 1981;
- (c) what is the number of the above class of consumers whose interest accounts have been duly credited;
- (d) what is the amount of interest paid in 1979, 1980 and 1981; and
- (e) the number of such consumers who surrendered the connection during the above-mentioned periods and the amount paid to them as interest?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (e) The information is being collected and will be laid on the Table of the House.

सेन्द्रल कोलकोल्ड्म लिमिटेड के श्रम्सर्गत नियोजन

1670. श्री सदाशिव बागाईसकर : क्या कर्जा मंद्री यह बताने की छ्या करेंगे कि :

(क) क्या यह सच है कि सेन्ट्रलं . कोलफील्ड्स लिमिटेड रांची (थिहार) के निदेशक (कार्मिक) ने हिन्दी म्रागु-लिपिक के पद पर एक हरिजन के चुन लिये जाने पर भी उसे नियुक्ति पत्न नहीं भेजा है ;

- (ख) यदि हां, तो इसके क्या कारण हैं और उक्त ग्रधिकारी द्वारा 1978 से 1980 के दौरान कौन-कौन से पद भरे गये : ग्रीर
- (ग) सरकार उक्त श्रधिकारी के विरुद्ध क्या कार्यवाही करने का विचार रखसी है ग्रीर कब तक ?

जर्जी मंत्रालय के कोयला विमाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र): (क) जी नहीं।

(ख) ग्रोर (ग) प्रश्न नहीं उठता।

Common Civil Law

1671. SHRI SHIVA CHANDRA JHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government propose to bring legislation for a common Civil Law for the whole of the country;
- (b) if so, what are the details in this regard; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No, Sir.

- (b) Does not arise.
- (c) Legislation for a common civil law for the whole of the country would involve changes in the personal laws relating to minority communities. The policy of the Government is not to effect any changes in the personal laws, of minority communities unless the initiative therefor comes from those communities.